**Income-tax rules, 1962**

**APPLICATION FOR ALLOTMENT OF PERMANENT ACCOUNT NUMBER**

**[IN THE CASE OF INDIAN CITIZENS/INDIAN COMPANIES/ENTITIES INCORPORATED IN INDIA/ UNINCORPORATED ENTITIES FORMED IN INDIA]**

See Rule 114

To avoid mistake(s), please follow the accompanying instructions and examples before filling up the Form.

**Sir,**

I/We hereby request that a permanent account number be allotted to me/us.

I/We give below necessary particulars:

1. **Full Name** (Full expanded name to be mentioned as appearing in proof of identity/date of birth/address documents: initials are not permitted)

   Please select title, as applicable
   - Shri
   - Smt.
   - Kumari
   - M/s

   Last Name / Surname
   First Name
   Middle Name

2. **Abbreviation of the above name, as you would like it, to be printed on the PAN card**

3. **Have you ever been known by any other name?**

   Yes
   No

   (please tick as applicable)

   If yes, please give that other name

   Please select title, as applicable
   - Shri
   - Smt.
   - Kumari
   - M/s

   Last Name / Surname
   First Name
   Middle Name

4. **Gender (for Individual applicants only) (Please tick as applicable)**

   - Male
   - Female
   - Transgender

5. **Date of Birth/Incorporation/Agreement/Partnership or Trust Deed/Formation of Body of individuals or Association of Persons**

   Day
   Month
   Year

6. **Details of Parents (applicable only for individual applicants)**

   Whether mother is a single parent and you wish to apply for PAN by furnishing the name of your mother only?

   Yes
   No

   (please tick as applicable)

   If yes, please fill in mother's name in the appropriate space provided below.

   **Father's Name** (Mandatory except where mother is a single parent and PAN is applied by furnishing the name of mother only)

   Last Name/Surname
   First Name
   Middle Name

   **Mother's Name** (optional except where mother is a single parent and PAN is applied by furnishing the name of mother only)

   Last Name/Surname
   First Name

**Assessing officer (AO code)**

Area code
AO type
Range code
AO No.

Signature/Left Thumb Impression across this photo

[Image]
Select the name of either father or mother which you may like to be printed on PAN card (Select one only)

(Please tick as applicable)

(Father's name) (Mother's name)

(In case no option is provided then PAN card will be issued with father's name except where mother is a single parent and you wish to apply for PAN by furnishing name of the mother only)

7. Address

Residence Address

Flat/Room/Door/Block No.
Name of Premises/Building/Village
Road/Street/Lane/Post Office
Area/Locality/Taluka/Sub-Division
Town/City/District
State/Union Territory
Pincode/Zip code
Country Name

Office Address

Name of Office
Flat/Room/Door/Block No.
Name of Premises/Building/Village
Road/Street/Lane/Post Office
Area/Locality/Taluka/Sub-Division
Town/City/District
State/Union Territory
Pincode/Zip code
Country Name

8. Address for Communication

Residence
Office

9. Telephone Number & Email ID details

Country code
Area/STD Code
Telephone/Mobile Number
Email ID

10. Status of applicant

Please select status, as applicable

Government
Individual
Hindu undivided family
Company
Partnership Firm
Association of Persons
Trusts
Body of Individuals
Local Authority
Artificial Juridical Person
Limited Liability Partnership

11. Registration Number (for company, firms, LLPs, etc.)

12. In case of a person, who is required to quote Aadhaar number or the Enrolment ID of Aadhaar application form as per section 139AA,

Please mention your Aadhaar number (if allotted)

If Aadhaar number is not allotted, please mention the Enrolment ID of Aadhaar application form:

Name as per Aadhaar letter or card or as per the Enrolment ID of Aadhaar application form

13. Source of Income

Please select status as applicable
<table>
<thead>
<tr>
<th>Salary</th>
<th>Capital Gains</th>
</tr>
</thead>
<tbody>
<tr>
<td>Income from Business / Profession</td>
<td>Business/Profession code</td>
</tr>
<tr>
<td>Income from House property</td>
<td></td>
</tr>
</tbody>
</table>

14. Representative Assessee (RA)

Full name, address of the Representative Assessee, who is assessible under the Income Tax Act in respect of the person, whose particulars have been given in the column 1-13

**Full Name (Full expanded name: initials are not permitted)**

<table>
<thead>
<tr>
<th>Please select title, as applicable</th>
<th>Shri</th>
<th>Smt.</th>
<th>Kumari</th>
<th>M/s</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Last Name/Surname</th>
</tr>
</thead>
<tbody>
<tr>
<td>First Name</td>
</tr>
<tr>
<td>Middle Name</td>
</tr>
<tr>
<td>Address</td>
</tr>
<tr>
<td>Flat/Room/ Door/ Block No.</td>
</tr>
<tr>
<td>Name of Premises/ Building/ Village</td>
</tr>
<tr>
<td>Road/Street/ Lane/Post Office</td>
</tr>
<tr>
<td>Area / Locality/ Taluka/ Sub-Division</td>
</tr>
<tr>
<td>Town/City/District</td>
</tr>
<tr>
<td>State/Union Territory</td>
</tr>
</tbody>
</table>

15. Documents submitted as Proof of Identity (POI), Proof of Address (POA) and Proof of date of Birth (POB)

I/We have enclosed as proof of identity, as proof of address and as proof of date of birth.[Please refer to the instructions (as specified in Rule 114 of I.T. Rules, 1962) for list of mandatory certified documents to be submitted as applicable]

16. I/We, the applicant, in the capacity of do hereby declare that what is stated above is true to the best of my/our information and belief.

<table>
<thead>
<tr>
<th>Place</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date</td>
</tr>
</tbody>
</table>

**INSTRUCTIONS FOR FILLING FORM 49A**

(a) Form to be filled legibly in BLOCK LETTERS and preferably in BLACK INK. Form should be filled in English only.

(b) Each box, wherever provided, should contain only one character (alphabet/number/punctuation sign) leaving a blank box after each word.

(c) "Individual" applicants should affix two recent colour photographs with white background (size 3.5 cm x 2.5 cm) in the space provided on the form. The photographs should not be stapled or clipped to the form. The clarity of image on PAN card will depend on the quality and clarity of photograph affixed on the form.

(d) Signature/Left hand thumb impression should be provided across the photo affixed on the left side of the form in such a manner that portion of signature/impression is on photo as well as on form.

(e) Signature/Left hand thumb impression should be within the box provided on the right side of the form. The signature should not be on the photograph affixed on right side of the form. If there is any mark on this photograph such that it hinders the clear visibility of the face of the applicant, the application will not be accepted.

(f) Thumb impression, if used, should be attested by a Magistrate or a Notary Public or a Gazetted Officer under official seal and stamp.

(g) AO code (Area Code, AO Type, Range Code and AO Number) of the Jurisdictional Assessing Officer must be filled up by the applicant. These details can be obtained from the Income Tax Office or PAN Centre or websites of PAN Service Providers on www.utiitsl.com or www.tin-nsdl.com

(h) Guidelines for filling the Form 49A:
Item No. | Item Details | Guidelines for filling the form |
--- | --- | --- |
1 | Full Name | Please select appropriate title. Do not use abbreviations in the First and the Last name/Surname. For example RAVIKANT should be written as: **Last Name/Surname** R A V I K A N T. **First Name** should be written as: **First Name** S U R E S H S A R D A. **Middle Name** should be written as: **Middle Name** P O O N A M R A V I N A R A Y A N. Applicants other than 'Individuals' may ignore above instructions. Non-Individuals should write their full name starting from the first block of Last Name/Surname. If the name is longer than the space provided for the last name, it can be continued in the space provided for First and Middle Name. For example XYZ DATA CORPORATION (INDIA) PRIVATE LIMITED should be written as: **Last Name/Surname** X Y Z D A T A C O R P O R A T I O N. **First Name** (I N D I A) P R I V A T E L I M I T E D. **Middle Name** should be written as: **Middle Name** M A N O J M A F A T L A L D A V E (H U F). In case of Company, the name should be provided without any abbreviations. For example, different variations of 'Private Limited' viz. Pvt. Ltd, Private Ltd, Pvt. Limited, P Ltd, P. Ltd., P. Ltd are not allowed. It should be 'Private Limited' only. In case of sole proprietorship concern, the proprietor should apply for PAN in his/her own name. Name should not be prefixed with any title such as Shri, Smt, Kumari, Dr., Major, M/s etc. |
2 | Abbreviation of the full name to be printed on the PAN card | Individual applicants should provide full/abbreviated name to be printed on the PAN card. Name, if abbreviated, should necessarily contain the last name. For example SATYAM VENKAT M. K. RAO which is written in the Name field as: **Last Name/Surname** R A O. **First Name** S A T Y A M. **Middle Name** V E N K A T M. K. R A O. Can be written as in 'Name to be printed on the PAN Card' column as: SATYAM VENKAT M. K. RAO or S. V. M. K. RAO or SATYAM V. M. K. RAO. For non-individual applicants, this should be same as last name field in Item No. 1 above. |
3 | Have you ever been known by any other name? | If applicant selects 'Yes', then it is mandatory to provide details of the other name. Instructions in Item No. 1 with respect to name apply here. Title should be similar to the title mentioned in item No. 1. |
4 | Gender | This field is mandatory for Individuals. Field should be left blank in case of other applicants. |
5 | Date of Birth/ | Date cannot be a future date. Date: 2nd August 1975 should be written as: **Last Name/Surname** 2 A U G S 7 5. **First Name** S T Y A M. **Middle Name** V E N K A T M. K. R A O.
Incorporation/Agreement/Partnership
or Trust Deed/Formation of Body of Individuals/Association of Persons

Relevant date for different categories of applicants is: Individual: Actual Date of Birth; Company: Date of Incorporation; Association of Persons: Date of formation/creation; Trusts: Date of creation of Trust Deed; Partnership Firms: Date of Partnership Deed; LLPs: Date of Incorporation/Registration; HUFs: Date of creation of HUF and for ancestral HUF date can be 01-01-0001 where the date of creation is not available.

6 Details of Parents (Applicable to individuals only)

Instructions in Item No.1 with respect to name apply here.

Father’s Name: It is mandatory for Individual applicants to provide father's name. Married woman applicant should also give father's name and not husband's name.

Mother’s Name: This is an optional field.

Appropriate flag should be selected to indicate the name (out of the father's name and mother's name given in the form) to be printed on the PAN card.

If none of the option is selected, then father's name shall be considered for printing on the PAN card.

7 Address - Residence and office

R - Residence Address: For Individuals, HUF, AOP, BOI or AJP, residential address is mandatory. Other applicants should leave this field blank.

O - Office Address:

1. Name of Office and address to be mentioned in case of individuals having source of income as salary or business/profession[Item No.13].

2. In case of Firm, LLP, Company, Local Authority and Trust, name of office and complete address of office is mandatory.

For all categories of applicants, it is necessary to mention complete address and the details of Town/City/District, State/Union Territory and PINCODE are mandatory.

In case, a foreign address is provided then it is mandatory to provide Country Name along with ZIP Code of the country.

8 Address for communication

Individuals/HUFs/AOP/BOI/AJP may indicate either ‘Residence’ or ‘Office’ and other applicants should necessarily indicate ‘Office’ as the Address for Communication. All communications will be sent at the address indicated in this field.

9 Telephone Number and Email ID

1. Telephone number should include country code (ISD code) and STD code or Mobile No. should include Country code (ISD Code).

For example:

(i) Telephone number 23555705 of Delhi should be written as

Country code | STD Code | Telephone Number/Mobile number
--- | --- | ---
9 | 11 | 23555705

Where ‘9’ is the country code of India and 11 is the STD Code of Delhi.

(ii) Mobile number 9102511111 of India should be written as

Country code | STD Code | Telephone Number/Mobile number
--- | --- | ---
9 | 02 | 9102511111

Where ‘9’ is the country code of India.

2. It is mandatory for the applicants to mention either their "Telephone number" or valid "e-mail id" so that they can be contacted in case of any discrepancy in the application and/or for receiving PAN through e-mail.

3. Application status updates are sent using the SMS facility on the mobile numbers mentioned in the application form.

10 Status of Applicant

This field is mandatory for all categories of applicants. In case of 'Limited Liability Partnership', the PAN will be allotted in 'Firm' status.

11 Registration number

Not applicable to Individuals and HUFs. Mandatory for 'Company'. Company should mention registration number issued by the Registrar of Companies. Other applicants may mention registration number issued by any State or Central Government Authority.

12 In case of citizen of India

Aadhaar Number, if allotted, has to be quoted (supported by copy of Aadhaar letter/card)

13 Source of Income

It is mandatory to indicate at least one of the sources of incomes, as mentioned in the form. In case, the income from Business/Profession is selected by the applicant then an appropriate business/occupation code should be mentioned. Please refer the table given below to select the business/occupation code:

<table>
<thead>
<tr>
<th>Code</th>
<th>Business/Profession</th>
<th>Code</th>
<th>Business/Profession</th>
</tr>
</thead>
<tbody>
<tr>
<td>01</td>
<td>Medical Profession and Business</td>
<td>11</td>
<td>Films, TV and such other entertainment</td>
</tr>
<tr>
<td>02</td>
<td>Engineering</td>
<td>12</td>
<td>Information Technology</td>
</tr>
<tr>
<td>03</td>
<td>Architecture</td>
<td>13</td>
<td>Builders and Developers</td>
</tr>
<tr>
<td>04</td>
<td>Chartered Accountant/Accountancy</td>
<td>14</td>
<td>Members of Stock Exchange, Share Brokers and Sub-Brokers</td>
</tr>
<tr>
<td>05</td>
<td>Interior Decoration</td>
<td>15</td>
<td>Performing Arts and Yatra</td>
</tr>
<tr>
<td>06</td>
<td>Technical Consultancy</td>
<td>16</td>
<td>Operation of Ships, Hovercraft, Aircrafts or Helicopters</td>
</tr>
<tr>
<td>07</td>
<td>Company Secretary</td>
<td>17</td>
<td>Plying Taxis, Lorries, Trucks, Buses or other Commercial Vehicles</td>
</tr>
<tr>
<td>08</td>
<td>Legal Practitioner and Solicitors</td>
<td>18</td>
<td>Ownership of Horses or Jockeys</td>
</tr>
<tr>
<td>09</td>
<td>Government Contractors</td>
<td>19</td>
<td>Cinema Halls and Other Theatres</td>
</tr>
</tbody>
</table>
Section 160 of the Income Tax Act, 1961 provides that any 'specified person' (assessee) can be represented through Representative Assessee. Therefore, this column should be filled in by representative assessee only as specified in Section 160 of the Income-tax Act, 1961, such as, an agent of the non-resident, guardian or manager of a minor, lunatic or idiot, Court of Wards, Administrator General, Official Trustee, receiver, manager, trustee of a Trust including Wakf.

This field will contain particulars of the Representative Assessee. This field is mandatory if applicant is minor, deceased, idiot, lunatic or mentally retarded. Columns 1 to 13 will contain details of person on whose behalf this application is submitted.

Proof of Identity and Proof of address are also required for representative assessee.

It is mandatory to attach proof of identity, proof of address and proof of date of birth with PAN application. Documents should be in the name of applicant. List of documents which will serve as proof of identity, address and date of birth for each status of applicant is as given below:
<table>
<thead>
<tr>
<th>Documents acceptable as proof of identity, address and date of birth as per Rule 114 of Income Tax Rules, 1962</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Proof of Identity</strong></td>
</tr>
<tr>
<td><strong>Individuals &amp; HUF</strong></td>
</tr>
<tr>
<td>(i) Copy of</td>
</tr>
<tr>
<td>a. Aadhaar Card issued by the Unique Identification Authority of India; or</td>
</tr>
<tr>
<td>b. Elector's photo identity card; or</td>
</tr>
<tr>
<td>c. Driving License; or</td>
</tr>
<tr>
<td>d. Passport; or</td>
</tr>
<tr>
<td>e. Ration card having photograph of the applicant; or</td>
</tr>
<tr>
<td>f. Arm's license; or</td>
</tr>
<tr>
<td>g. Photo identity card issued by the Central Government or State Government or public sector undertaking; or</td>
</tr>
<tr>
<td>h. Pensioner card having photograph of the applicant; or</td>
</tr>
<tr>
<td>i. Central Government Health Service Scheme Card or Ex-Servicemen Contributory Health Scheme photo card; or</td>
</tr>
</tbody>
</table>
| [Note: Certificate of identity in original signed by a Member of Parliament or Member of Legislative Assembly or Municipal Councillor or a Gazetted Officer, as the case may be; or Bank Certificate in original on letterhead from the branch (along with name and stamp of the issuing officer) containing duly attested photograph and bank account number of the applicant.]

(ii) Copy of following documents of not more than three months old

(a) Electricity Bill; or
(b) Landline Telephone or Broadband connection bill; or
(c) Water Bill; or
(d) Consumer gas connection card or book or piped gas bill; or
(e) Bank account statement or as per Note 2; or
(f) Depository account statement; or
(g) Credit card statement; or

(iii) Certificate of address in original signed by a Member of Parliament or Member of Legislative Assembly or Municipal Councillor or a Gazetted Officer, as the case may be; or Employee Certificate in original.

**Note:**
1. In case of Minor, any of the above mentioned documents as proof of identity and address of any of parents/guardians of such minor shall be deemed to be the proof of identity and address for the minor applicant.
2. For HUF, an affidavit made by the Karta of Hindu Undivided Family stating name, father's name and address of all the coparceners on the date of application and copy of any of the above documents in the name of Karta of HUF is required as proof of identity, address and date of birth.

<table>
<thead>
<tr>
<th><strong>Copy of the following documents if they bear the name, date, month and year of birth of the applicant, namely:-</strong></th>
</tr>
</thead>
<tbody>
<tr>
<td>a. Aadhaar Card issued by the Unique Identification Authority of India; or</td>
</tr>
<tr>
<td>b. Elector's photo identity card; or</td>
</tr>
<tr>
<td>c. Driving License; or</td>
</tr>
<tr>
<td>d. Passport; or</td>
</tr>
<tr>
<td>e. Matriculation Certificate or Mark Sheet of recognised board; or</td>
</tr>
<tr>
<td>f. Birth Certificate issued by the Municipal Authority or any office authorized to issue Birth and Death Certificate by the Registrar of Birth and Death or the Indian Consulate as defined in clause (d) of sub-section (1) of sub-section 2 of the Citizenship Act, 1955 (57 of 1955); or</td>
</tr>
<tr>
<td>g. Photo identity card issued by the Central Government or State Government or public sector undertaking; or</td>
</tr>
<tr>
<td>h. Domicile Certificate issued by the Government; or</td>
</tr>
<tr>
<td>i. Affidavit sworn before a magistrate stating the date of birth.</td>
</tr>
</tbody>
</table>

| **Other than Individuals and HUF** | | |
| 1 Company | Copy of Certificate of Registration issued by the Registrar of Companies. | |
| 2 Partnership Firms | Copy of Certificate of Registration issued by the Registrar of Firms or Copy of partnership deed. | |
| 3 Limited Liability Partnership | Copy of Certificate of Registration issued by the Registrar of LLPs | |
| 4 Persons (Trust) | Copy of trust deed or copy of Certificate of registration number issued by Charity Commissioner. | |
| 5 Association of Persons, Body of Individuals, Local Authority, or Artificial Juridical Person | Copy of Agreement or copy of Certificate of registration number issued by Charity Commissioner or Registrar of cooperative society or any other competent authority or any other document originating from any Central or State Government Department establishing identity and address of such person. | |
| 6 Signature/Thumb impression | Application must be signed by (i) the applicant; (ii) Karta in case of HUF; (iii) Director of a Company; (iv) Authorized Signatory in case of AOP; Body of Individuals, Local Authority and Artificial Juridical Person; or (v) Partner in case of Firms/LLP; or (vi) Trustee; or (vii) Representative Assessee in case of Minor/deceased/Idiot/mentally retarded. Applications not signed in the given manner and in the space provided are liable to be rejected. | |
GENERAL INFORMATION FOR PAN APPLICANTS

(a) Applicants may obtain the application form for PAN (Form 49A) from any IT PAN Service Centres (managed by UTIITSL) or TIN-Facilitation Centres (TIN-FCs)/PAN Centres (managed by NSDL e-Gov), or any other stationery vendor providing such forms or download from the Income Tax Department website (www.incometaxindia.gov.in)/UTIITSL website (www.utii ts l.com)/NSDL e-Gov website (www.tin-nsdl.com).

(b) The fee for processing PAN application is ₹ 107/- (including service tax). In case, the PAN card is to be dispatched outside India then additional dispatch charge of ₹ 887/- will have to be paid by applicant.

(c) Those already allotted a ten digit alphanumeric PAN shall not apply again as having or using more than one PAN is illegal. However, request for a new PAN card with the same PAN or/and Changes or Correction in PAN data can be made by filling up 'Request for New PAN Card or/and Changes or Correction in PAN Data' form available from any source mentioned in (a) above. The cost of application and processing fee is same as in the case of Form 49A.

(d) Applicant will receive an acknowledgement containing a unique number on acceptance of this form. This acknowledgement number can be used for tracking the status of the application.

(e) For more information/Application status enquiry contact:

<table>
<thead>
<tr>
<th>Mode</th>
<th>Income-tax Department</th>
<th>NSDL e-Gov</th>
</tr>
</thead>
<tbody>
<tr>
<td>Website</td>
<td><a href="http://www.incometaxindia.gov.in">www.incometaxindia.gov.in</a></td>
<td><a href="http://www.tin-nsdl.com">www.tin-nsdl.com</a></td>
</tr>
<tr>
<td>Call Center</td>
<td>1800-180-1961</td>
<td>020-27218080</td>
</tr>
<tr>
<td>Email ID</td>
<td><a href="mailto:tininfo@nsdl.co.in">tininfo@nsdl.co.in</a></td>
<td></td>
</tr>
<tr>
<td>SMS</td>
<td>SMS NSDL/PAN &lt;space&gt; Acknowledgement No. &amp; send to 57575 to obtain application status. For example → Type 'NSDL/PAN 881010101010100' and send to 57575.</td>
<td></td>
</tr>
<tr>
<td>Address</td>
<td>INCOME TAX PAN SERVICES UNIT (Managed by NSDL e-Governance Infrastructure Limited), 5th Floor, Maati Sterling, Plot No. 341, Survey No. 997/8, Model Colony, Near Deep Bungalow Chowk, Pune - 411 016.</td>
<td></td>
</tr>
</tbody>
</table>